

BIGAM SAMRU

ACT NO. XVII OF 1836

[Rep., Act, 8 of 1868]

[20th June, 1836.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 20th June 1836.*

I. It is hereby enacted, that whenever the Governor General in Council shall order, that any of the Territories which were lately held by the Begum Sumroo, and which lapsed to the East India Company on the 27th of January, 1836, shall be annexed to any District under the Government of the said Company, all Laws and Regulations now in force within such District, shall be in force in the Territories so annexed to such District.

II. And it is hereby enacted, that the Criminal Courts shall not take cognizance of any offence committed in the said Territories previously to the 27th of January, 1836, unless specially empowered by the Governor General in Council so to do.

III. And it is hereby enacted, that no Court of Civil Judicature shall take cognizance of any claim within the said Territories, with respect to which claim a final decision may have been previously pronounced by any Court, which at the time of pronouncing such decision, was competent to pronounce such decision.

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